COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 377 OF 2017

Dated: 16th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

<u>ORDER</u>

The learned counsel, Mr. Sakesh Kumar, appearing for the Respondent submitted that, two week time may kindly be extended to comply with the Order dated 05.03.2018 of this Appellate Tribunal.

Submission made by the learned counsel appearing for Respondent, as stated above, is placed on record.

An extension of two week time is granted to the learned counsel appearing for the Respondent to comply with the Order dated 05.03.2018 of this Tribunal. He may file his reply to the appeal by 01.05.2018, as requested. Thereafter, rejoinder, if any, may be filed by 08.05.2018, after duly serving copy on the other side.

List this matter on <u>10.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt